

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Ins) No.448 of 2020**

**IN THE MATTER OF:**

**S. Uma Devi**

**...Appellant**

**Versus**

**Mr. Visvesvaraya Co-operative Ltd.**

**...Respondent**

**For Appellant:                    Shri Vipul Kumar, Advocate**

**For Respondent:                Shri Adanki Haresh (RP)**  
**Shri Amit Pai, Advocate (R-1)**

**O R D E R**  
**(Virtual Mode)**

**1.09.2020**                Shri Amit Pai, Advocate for Respondent No.1 – Financial Creditor submits that he will file Reply within a week if it is necessary or else on next date, he will conduct the matter. He states that he is also to file Vakalatnama. He may file Vakalatnama. For reasons stated, one chance is given. Reply may be filed within a week.

List the Appeal 'for admission (after Notice)' on 14<sup>th</sup> September, 2020.

[Justice A.I.S. Cheema]  
Member (Judicial)

(Dr. Ashok Kumar Mishra)  
Member (Technical)

*/rs/md*